

[Sh. Amar Roypradhan]

posal of leasing out Tinbigha corridor to Bangladesh.

(viii) **Need for bringing down the price of rice and increasing its quota for Kerala distribution through the Public Distribution system**

PROF. K.V. THOMAS (Ernakulam): Kerala is one of the States where statutory rationing is provided. It is the duty of the Central Government to provide adequate rice to Kerala for the distribution through the Public Distribution System. Even though Kerala Government has requested a monthly quota of 165 lakh tonnes, Central Government has provided only 135 lakh tonnes per month. This has severely affected the public distribution system and caused a steep rise in price of rice in the open market.

Central Government has unilaterally increased the price of rice by 46 paise per kg. There have been wide protests from all quarters against this steep increase in price of rice. Kerala Assembly has passed a resolution unanimously requesting Central Government to bring down the price of rice. I request the Central Government to take immediate action to subsidise against the present increase in price of rice.

[English]

MR. DEPUTY SPEAKER: Hon. Home Minister, how many statements do you want to make?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): One is ready, Sir. The other notice has not been given. But Members have demanded a) out Gajraula.

MR. DEPUTY SPEAKER: Will you make it tomorrow?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Tomorrow.

SHRI P. UPENDRA: If you permit, he can make it today, otherwise tomorrow.

MR. DEPUTY SPEAKER: Now, you will make the first statement which is listed at serial No. 7.

14.46 hrs.

STATEMENT BY MINISTER

(iii) **Caste Clashes Panwari Village in Agra District of Uttar Pradesh in June 1990**

[English]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I rise to apprise this House of the incident of the clashes that took place in June, 1990 in Panwari village of Agra District in Uttar Pradesh.

According to the information received from the Government of Uttar Pradesh, the marriage ceremony of the daughter of Shri Chokhe s/o Shri Ram Saran Jatav was scheduled to take place on 21st June, 1990. Some members of one community of Panwari Village strongly opposed the proposed route of the marriage procession which would have passed from in front of their houses. Members of the other community were adamant on taking that very route. Apprehending tension, senior State Government official with a view to avoiding breach of the peace worked out a route for the marriage procession in consultation with representatives of both the groups. However, some members of the one community still expressed reservations to the revised route. The marriage procession came to the village under police protection on 21.6. 1990. The members of the other community of Panwari Village along with 4000 to 5000 people from adjoining village surrounded Panwari Village. They